



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH :: DISPUR

NOTIFICATION

The 4th May, 2018

No. LGL. 44/2010/45.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 25th April, 2018 is hereby published for general information.

ASSAM ACT NO. XIII OF 2018
(Received the assent of the Governor on 25th April, 2018)

THE ASSAM REPEALING ACT, 2018.

AN

ACT

to repeal the Assam Junior Colleges (Provincialisation) Act, 2012.

Preamble

Whereas it is expedient to repeal the Assam Junior Colleges (Provincialisation) Act, 2012;

**Assam Act
No. XV of
2012**

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows:-

Short title,
extent and
commencement.

1. (1) This Act may be called the Assam Repealing Act, 2018.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

Repeal of Assam
Act No. XV of
2012

2. The Assam Junior Colleges (Provincialisation) Act, 2012 shall stand repealed.

**Assam Act
No. XV of
2012**

Savings

3. The repeal by this Act of the enactment mentioned in section 2 shall not affect the validity, effect or consequences of anything already done under the enactment so repealed.

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.